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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **EX.P. 42/2020**

SARABJIT SINGH CHADHA

.....Decree Holder

Through

Mr. Inderbir Alag, Sr. Adv. with Mr.  
Sumit Gahlawat, Adv.

versus

DINESH SEHGAL

.....Judgment Debtor

Through

Mr. Aditya Wadhwa, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**ORDER**

**23.07.2020**

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[Court hearing convened *via* video-conferencing on account of COVID-19]

1. The captioned petition seeks execution of the consent decree dated 13.02.2020.
2. Issue notice to the judgment debtor.
  - 2.1 Mr. Aditya Wadhwa enters appearance on behalf of the judgment debtor and accepts service.
  - 2.2 Mr. Wadhwa says that he would require a short accommodation to obtain instructions from his client.
3. Accordingly, renotify the matter on 09.09.2020.
4. In the meanwhile, the judgement debtor will file an affidavit disclosing the details of its movable and immovable assets [both encumbered and unencumbered].

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4.1 In the aforementioned affidavit, the judgement debtor will also furnish the details of his bank accounts along with the bank statements maintained with various banks, including details of bank account bearing no. 493702010004235, maintained with Union Bank of India located at South Extension – New Delhi (Branch), New Delhi -110049 spanning previous two years ending on 30.06.2020.

4.2 Furthermore, the judgment debtor will not create any third-party interest in his movable/immovable properties till the next date.

**RAJIV SHAKDHER, J**

**JULY 23, 2020**  
pmc/KK

[Click here to check corrigendum, if any](#)

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